Source: https://www.tribuneindia.com/news/haryana/haryana-rights-panel-seeks-report-on-nit-suicides/amp/

Haryana: Rights panel seeks report on NIT suicides
Tribune News Service
Kurukshetra, Updated At : 09:21 AM Oct 22, 2026 IST

The National Human Rights Commission (NHRC) has sought an action-taken report regarding the suicides and attempt to suicide cases at the National Institute of Technology (NIT), Kurukshetra.

As per the information, the All India Students Union had approached the commission after four suicides were reported at the National Institute of Technology in Kurukshetra earlier this year. Following the complaint, the NHRC has sought an action-taken report from the NIT director and the SP, Kurukshetra, within two weeks.

AISU legal cell national general secretary Manish Kumar Nathauri said the union had approached the NHRC in April this year over concerns about the prevailing environment within educational institutions, including issues related to mental health support.

“The union had requested the NHRC for an independent and transparent inquiry into the matter to ensure that justice is delivered without bias or delay. We had also requested the NHRC to examine all possible factors contributing to the incidents. Following our request, the NHRC on Wednesday has issued directions to the director of NIT Kurukshetra and SP Kurukshetra to submit an Action Taken Report within two weeks”, he said.

Note: The article text on the page ends after this point, where a The Tribune Premium subscription prompt appears. The full article may require a subscription to access beyond this excerpt.

Source: https://ddindia.co.in/2026/10/india-calls-for-accountability-stronger-safeguards-against-enforced-disappearances-at-un/

UN | United Nations | human rights | UNHRC | Barkha Tamrakar | UN Human Rights Commission

India calls for accountability, stronger safeguards against enforced disappearances at UN

Author: DD India October 21, 2026 4:19 PM IST

India has described enforced disappearances as grave human rights violations and called for prevention, accountability and the protection of civil society during a statement at the United Nations General Assembly's Third Committee.

Barkha Tamrakar, Deputy Secretary, Ministry of External Affairs (MEA), delivered India's statement on the agenda item "Working Group on Enforced Disappearances".

She reaffirmed that Article 21 of the Constitution, the writ of habeas corpus, the National Human Rights Commission and State Human Rights Commissions provide safeguards and avenues for redress against enforced disappearances. Independent media and civil society also contribute to transparency, she said.

India noted that it has signed the Convention on Enforced Disappearances and stressed that law enforcement authorities are bound by law.

The statement also called for engagement based on dialogue, cooperation, non-selectivity and transparency.

Source: https://www.republicworld.com/world-news/human-rights-not-to-be-used-as-instrument-of-political-pressure-india-at-unga-on-enforced-disappearances-2026-10-21-139335

Human Rights Not to Be Used as Instrument of Political Pressure': India at UNGA on Enforced Disappearances

In a post on X on Monday (local time), the Permanent Mission of India to the UN said Tamrakar reaffirmed the role of Article 21 of the Constitution, judicial remedies, human rights commissions, independent media and civil society in ensuring transparency and providing avenues for redressal.

Asian News International
World News Updated 21 October 2026 at 11:40 IST

New York: India has asserted that human rights should not be used as an instrument of political pressure or selective country targeting, while calling for accountability, transparency and cooperation to address enforced disappearances at the United Nations General Assembly's Third Committee.

Delivering India's statement on the agenda item concerning the Working Group on Enforced or Involuntary Disappearances, Ministry of External Affairs Deputy Secretary Barkha Tamrakar highlighted the constitutional and institutional safeguards available in India to address allegations of human rights violations.

In a post on X on Monday (local time), the Permanent Mission of India to the UN said Tamrakar reaffirmed the role of Article 21 of the Constitution, judicial remedies, human rights commissions, independent media and civil society in ensuring transparency and providing avenues for redressal.

"Human rights not to be used as an instrument of political pressure or selective country targeting," Tamrakar said in her statement.

She described India as a vibrant democracy anchored in the rule of law and emphasised that constitutional provisions and independent institutions provided safeguards against alleged enforced disappearances.

"Article 21 of our Constitution guarantees the right to life and personal liberty. Our independent judiciary is fully empowered to issue the writs of habeas corpus, thus providing a strong and readily accessible safeguard against any alleged disappearances," she said.

Tamrakar further stated that law enforcement authorities in India were bound to operate within the framework of the law. She cited the National Human Rights Commission (NHRC), State Human Rights Commissions and the Right to Information Act as mechanisms that strengthen accountability and provide avenues for complaints and redressal.

"Enforced disappearances are clear violations of human rights and deeply affect the families of victims. We call upon States to eradicate instances of this grave human rights violation through preventive measures, accountability, and the protection of civil society," she said.

India also noted that it had signed the International Convention for the Protection of All Persons from Enforced Disappearance and reiterated its engagement with international human rights mechanisms. However, Tamrakar stressed that such engagement must be guided by dialogue, consultation, cooperation, non-selectivity and transparency.

She urged delegations to accurately reflect the findings of reports and cautioned against concluding unverified allegations or incomplete statistics.

"India remains prepared to clarify specific properly documented cases through established channels," she said, adding that India opposed attempts to portray the country negatively on the basis of unverified claims or reports containing no country-specific observations on India.

Separately, reports of alleged enforced disappearances in Pakistan's Balochistan province have continued to raise concerns among rights groups and families of missing persons. According to The Balochistan Post, two men were reportedly detained from Mastung and Gwadar districts, while two previously missing men returned home in October.

The report said 26-year-old mechanic Muhammad Asif was allegedly taken from his home in Mastung on October 12, while 19-year-old student Rahim Lal was reportedly detained from Pasni in Gwadar district on June 27. Their whereabouts were not known, according to the publication.

Meanwhile, Mumtaz Baloch, who had allegedly gone missing on June 5, was reportedly recovered in Quetta on October 16. Abdul Ghaffar, who was allegedly taken away on October 9, was reportedly found in Uthal on October 15.

The developments came amid a continuing protest by the Voice for Baloch Missing Persons outside the Quetta Press Club. Separately, the Baloch Yakjehti Committee documented 507 alleged enforced disappearances in Balochistan between January and June 2026, while the Human Rights Council of Balochistan reported 87 cases in August, according to the information provided by the respective groups.

Clarion India, Online News, 22/10/2026

Source: https://clarionindia.net/withdraw-children-from-convent-schools-and-madrasas-bjp-leader-urges-hindus/

Withdraw Children from Convent Schools and Madrasas, BJP Leader Urges Hindus
Team Clarion Date: October 21, 2026

The appeal by Sironj MLA Umakant Sharma comes as operators of 11 madrasas in Vidisha district in Madhya Pradesh have applied for closure, citing low enrolment

BHOPAL — Bharatiya Janata Party (BJP) MLA Umakant Sharma, who represents the Sironj Assembly constituency in Madhya Pradesh's Vidisha district, has urged Hindu families to withdraw their children from Christian convent schools and Muslim madrasas, saying this would serve the interests of society.

Sharma appealed in a post on Facebook, calling on families who identify as Sanatani Hindus to remove their children from both types of educational institutions.

"True Sanatani brothers, mothers and sisters should immediately withdraw their children from schools following the Christian convent tradition. Similarly, if their children are studying at a Muslim madrasa, they should remove them from there as well. This is in the interest of society," Sharma wrote.

The BJP legislator did not name any specific school or madrasa in his post. He also did not specify which institutions parents should choose for their children's education instead.

His appeal comes as operators of 11 madrasas in Sironj, in Vidisha district, have submitted applications to the School Education Department seeking permission to close their institutions, citing low student enrolment.

According to a departmental letter, the Janpad Shiksha Kendra under the Sarva Shiksha Abhiyan in Sironj has written to the District Education Centre seeking the closure of the institutions' records on Education Portal 3.0 and the Unified District Information System for Education (UDISE) portal.

The letter lists the names of all 11 madrasas and their respective UDISE identification numbers. It states that the operators sought closure because of the low number of students enrolled in their institutions.

Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), shared the departmental letter on social media and described the development as good news.

"Good news! In my home district of Vidisha, Madhya Pradesh, action has been initiated to close 11 madrasas over the past year. There were also cases of Hindu children being kept in madrasas in Vidisha," Kanoongo wrote.

He claimed that the district administration had conducted an awareness campaign to encourage school education and ensured compliance with the Right of Children to Free and Compulsory Education Act, commonly known as the Right to Education (RTE) Act.

According to Kanoongo, the measures led to children being admitted to regular schools, leaving the madrasas

empty.

He praised the district collector and the Education Department, saying the process would help children secure their educational rights and prevent the waste of taxpayers' money.

However, Kanoongo's social media post does not specify how many Hindu children were allegedly studying in the madrasas, where they were subsequently admitted or which institutions were involved in the cases he mentioned.

The departmental letter, meanwhile, primarily records applications from madrasa operators who cited low student enrolment as the reason for seeking closure.

The applications and Kanoongo's claims therefore represent separate issues. While the departmental correspondence documents requests to close the 11 institutions, the material available does not independently establish the claim that Hindu children were studying in those madrasas.

Nor does the documentation confirm whether all 11 institutions have ceased operating or whether the cases cited by Kanoongo were recorded at each of them.

Further details from the district administration and the Education Department would be needed to establish the current status of the institutions and verify the claims concerning student enrolment.

Source: https://www.indiatodayne.in/arunachal-pradesh/story/nhrc-special-monitor-visits-itanagar-school-highlights-role-of-human-rights-education-1465412-2026-10-21

News Arunachal Pradesh NHRC Special Monitor visits Itanagar school, highlights role of Human Rights Education

NHRC Special Monitor visits Itanagar school, highlights role of Human Rights Education

National Human Rights Commission (NHRC) Special Monitor Prof. Kanhaiya Tripathi visited PM SHRI Kendriya Vidyalaya No. 2 in Itanagar on Wednesday, October 21 and interacted with students and school officials on human rights education, gender equality and the importance of creating an inclusive learning environment.

Yuvraj Mehta
Oct 21, 2026, Updated Oct 21, 2026, 1:07 PM IST

National Human Rights Commission (NHRC) Special Monitor Prof. Kanhaiya Tripathi visited PM SHRI Kendriya Vidyalaya No. 2 in Itanagar on Wednesday, October 21 and interacted with students and school officials on human rights education, gender equality and the importance of creating an inclusive learning environment.

The programme was attended by S. B. Singh, Assistant Director, SCERT, Itanagar; Samar Bahadur; Mama Tang, Deputy Registrar of the Arunachal Pradesh State Human Rights Commission; Principal Vinay Kumar; teachers, staff members and students.

Welcoming Prof. Tripathi, Principal Vinay Kumar outlined the school's initiatives to promote human rights awareness, gender sensitivity and equal opportunities. He highlighted activities such as morning assemblies, debates, extempore speaking, Youth Parliament and programmes under the PM SHRI scheme, which encourage students to develop respect for others, empathy, democratic participation and responsible citizenship.

The principal also highlighted the educational value of initiatives such as Youth Parliament, the National Children's Science Congress (NCSC) and the Rashtriya Bal Vaigyanik Pradarshini (RBVP), stating that these platforms help students develop skills beyond classroom learning.

Youth Parliament familiarises students with democratic processes and constitutional values while strengthening their research, critical thinking, public speaking and teamwork skills. It also encourages students to listen to differing viewpoints and engage in discussions respectfully.

Similarly, NCSC and RBVP provide students with opportunities to investigate problems, conduct experiments, use evidence and develop practical solutions. These activities aim to promote scientific temper, curiosity, collaboration and awareness of environmental and social issues.

The school also organises science and mathematics activities, expert interactions and educational visits to institutions such as the National Institutes of Technology (NITs) and the North Eastern Regional Institute of Science and Technology (NERIST). Activities under Ek Bharat Shreshtha Bharat (EBSB), PRAYAAS and PRERNA

further contribute to students' learning and development.

Highlighting accessibility and equal opportunities, Kumar referred to the facilities available for students with disabilities and girl students. These include a ramp connecting the ground and first floors and separate washrooms for students with disabilities, girls and boys.

During the interaction, Prof. Tripathi emphasised the role of educational institutions in promoting human rights awareness and gender sensitisation, and in nurturing citizens who respect equality and human dignity.

Samar Bahadur highlighted the role of the school in extending awareness beyond the classroom by engaging students, families and communities across the Itanagar Capital Region.

The programme focused on integrating human rights education and gender equality into everyday school activities, in line with the objectives of the National Education Policy 2020, and strengthening efforts to provide students with a safe, inclusive and equitable learning environment.

Clarion India, Online News, 22/10/2026

Source: https://clarionindia.net/2023-muzaffarnagar-slapping-case-up-govt-releases-rs-1-38-lakh-for-muslim-student/

2023 Muzaffarnagar Slapping Case: UP Govt Releases Rs 1.38 Lakh for Muslim Student

Team Clarion
Date: October 21, 2026

The money is meant to cover the education-related expenses of the Muslim student, following directions from the Supreme Court.

MUZAFFARNAGAR — The Uttar Pradesh government has released Rs 1.38 lakh to cover the school fees, uniforms, stationery, textbooks and transport expenses of a Muslim student who was subjected to a classroom slapping incident in Muzaffarnagar in 2023. The funds have been sanctioned nearly two and a half years after the incident, following directions from the Supreme Court.

The state government had taken responsibility for meeting the student's educational needs through a one-time allocation. The money is intended to cover outstanding school fees and other expenses, including uniforms, socks and educational materials.

The incident took place in 2023 at Neha Public School in Khubbapur village under the Mansurpur area of Muzaffarnagar district. The school's principal had instructed another student to slap the Muslim boy. A video of the incident surfaced and circulated widely on social media, drawing public attention to the treatment of the child.

National Human Rights Commission (NHRC) had issued a notice to the Government of Uttar Pradesh over the reported beating of a student by his classmates at the behest of his teacher referring to his faith in an absurd manner in Muzaffarnagar.

The National Human Rights Commission, NHRC, India took suo motu cognisance of media reports that a teacher of a private school, referring to the faith of one of her students in an absurd manner, ordered his classmates to beat him.

Following the incident, the student was admitted to Shardain School, a prominent educational institution in Muzaffarnagar city. The admission was arranged by the then Basic Shiksha Adhikari (BSA), Shubham Shukla, in compliance with a Supreme Court order.

Initially, the Basic Education Department met the expenses associated with the student's education and other arrangements. The Syed Murtaza Memorial Trust subsequently took responsibility for paying his school fees.

The arrangement ran into difficulties when the trust reportedly failed to deposit the fees on time, creating uncertainty over the payment of the student's educational expenses.

BSA Sandeep Kumar said the department had written to the state government seeking a special budget allocation to meet the expenses.

The government has now approved Rs 1.38 lakh directly, Kumar said. The amount is being used to clear outstanding school fees and arrange uniforms, socks, stationery and other educational supplies.

The latest allocation provides a government-funded arrangement for expenses that had previously been met by the education department and a charitable trust.

It is not clear whether the entire amount has already been disbursed to the school or how the funds will be administered for the remainder of the student’s education.

Source: https://theobserverpost.com/muzaffarnagar-slapping-case-up-government-releases-%E2%82%B91-38-lakh-for-muslim-students-education/

Muzaffarnagar Slapping Case: UP Government Releases ₹1.38 Lakh for Muslim Student's Education
By The Observer Post
Published On: October 21, 2026 2:35 PM

The Uttar Pradesh government has sanctioned ₹1.38 lakh to cover the educational expenses of a Muslim student who was subjected to a classroom slapping incident in Muzaffarnagar in 2023. The funds were approved nearly two and a half years after the incident, following directions from the Supreme Court. The one-time allocation will cover the student's outstanding school fees, uniforms, socks, stationery, textbooks, transport and other educational expenses, according to officials.

Government Takes Responsibility for Student's Education

The incident took place at Neha Public School in Khubbapur village, Muzaffarnagar district, in 2023. The school's principal had instructed another student to slap the Muslim boy. A video of the incident went viral on social media, triggering widespread criticism. The National Human Rights Commission (NHRC) subsequently took suo motu cognisance of media reports about the incident and issued a notice to the Uttar Pradesh government. Following the incident, the student was admitted to Shardain School in Muzaffarnagar city. The admission was arranged by then Basic Shiksha Adhikari (BSA) Shubham Shukla in compliance with a Supreme Court order. Initially, the Basic Education Department covered the student's educational expenses. The Syed Murtaza Memorial Trust later took responsibility for paying his school fees. However, delays in fee payments by the trust reportedly created uncertainty over the continuation of the arrangement.

Special Budget Approved After Education Department's Request

Basic Shiksha Adhikari Sandeep Kumar said the department had written to the state government requesting a special budget to meet the student's educational needs. "The government has now approved ₹1.38 lakh directly," Kumar said, according to reports. The funds will be used to clear outstanding school fees and provide uniforms, socks, stationery and other educational materials. The allocation places responsibility for these expenses with the state government after the earlier arrangements involving the education department and the charitable trust faced difficulties.

Supreme Court Directions Follow 2023 Incident

The 2023 incident drew national attention after the video showed the child being slapped by classmates following the teacher's instructions. The reported reference to the student's religious identity also prompted concerns over discrimination and the treatment of children in schools. The NHRC took up the matter after media reports highlighted the incident and sought a response from the state government.

Source: https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-neglect-of-gudari-nac-demands-action-in-odisha/amp_articleshow/135093067.cms

NHRC seeks report on neglect of Gudari NAC, demands action in Odisha
City | Lalmohan Patnaik | Oct 21, 2026, 18:26 IST

Cuttack: National Human Rights Commission (NHRC) has sought an action taken report from the Rayagada collector and health department over alleged prolonged neglect of Gudari Notified Area Council (NAC) region where poor road connectivity and inadequate medical facilities are said to be affecting residents' fundamental rights.

According to an Oct 19 communication issued by NHRC assistant registrar (law) Atul Kumar, the commission has asked the district magistrate and collector, Rayagada, and the principal health and family secretary to submit their reports within four weeks of receiving the letter.

The commission took up a complaint on Oct 19 filed by Jeypore-based human rights activist and advocate Anup Kumar Patro, who alleged that Gudari continues to lack basic infrastructure despite having enjoyed notified area council (NAC) status for 54 years.

The complaint highlighted the absence of a two-lane road connecting Gudari, claiming that inadequate connectivity has crippled trade, education and emergency services. Patro sought state govt approval for a proposed highway linking Gudari with Bissamcuttack and Kotgarh to end the area's geographical isolation.

Healthcare deficiencies were another major concern. The complainant alleged that the local community health centre (CHC) has been reduced to a 'mere referral centre' because of a shortage of specialist doctors and other staff. Even patients suffering from minor ailments, including malaria, are reportedly referred to Gunupur or Berhampur for treatment, risking their lives during transit.

The complaint also attributed migration and a declining urban population to a lack of employment opportunities and basic amenities. It alleged that Gudari's isolation has left residents neglected in regional planning, with public representatives seldom visiting the area.

Seeking NHRC intervention, Patro urged the commission to obtain a comprehensive report on road connectivity and medical staffing, order an inquiry into non-functional student hostels and vacant specialist posts, and direct the state chief secretary to take corrective measures. The complaint alleged that the continued deprivation of essential services amounted to a violation of residents' "right to life, health, and equality".

NHRC has forwarded the complaint to the district administration and health department for necessary action and a report on the steps taken.

Source: https://nenews.in/arunachal-pradesh/nhrc-special-monitor-interacts-with-students-on-human-rights-at-itanagar-school/68448/

NHRC Special Monitor interacts with students on human rights at Itanagar school
byNortheast News October 21, 2026 in Arunachal Pradesh

PM SHRI Kendriya Vidyalaya No. 2, Itanagar, organised an interactive session on human rights awareness, gender equality and inclusive education on Wednesday, with Prof. Kanhaiya Tripathi, Special Monitor, National Human Rights Commission (NHRC), engaging with students and teachers.

The programme was attended by S. B. Singh, Assistant Director, SCERT, Itanagar; Samar Bahadur; Mama Tang, Deputy Registrar of the Arunachal Pradesh State Human Rights Commission; Principal Vinay Kumar; teachers, staff members and students.

The session highlighted the importance of equality, dignity, mutual respect and non-discrimination, while encouraging students to develop empathy, social responsibility and respect for diverse perspectives.

Addressing the gathering, Principal Vinay Kumar highlighted the school's initiatives to promote human rights awareness, gender sensitivity, democratic values and equal opportunities.

He also emphasised inclusive facilities for students with disabilities and gender-sensitive infrastructure.

The principal emphasised that activities such as Youth Parliament, the National Children’s Science Congress (NCSC) and the Rashtriya Bal Vaigyanik Pradarshan (RBVP) serve as important learning platforms beyond competitive participation.

Kumar said Youth Parliament helps students understand Democratic processes and Constitutional values while developing research, critical thinking, public speaking, active listening, teamwork and the ability to engage respectfully with differing viewpoints through NCSC and RBVP.

He further highlighted the role of Science and Mathematics Circles, expert interactions, exposure visits to institutions such as the National Institute of Technology (NIT) and the North Eastern Regional Institute of Science and Technology (NERIST), along with initiatives such as Ek Bharat Shreshtha Bharat (EBSB), PRAYAAS and PRERNA, in enriching students’ learning experiences.

Prof. Tripathi stressed the importance of integrating human rights and gender sensitisation into everyday school life to nurture responsible citizens who uphold equality and human dignity.

The programme reaffirmed the school’s commitment to providing a safe, inclusive and equitable learning environment in line with the vision of the National Education Policy 2020.

Source:
https://www.newindianexpress.com/states/odisha/2026/Oct/22/nhrc-seeks-govt-report-on-health-road-crisis-in-odishas-gudari

NHRC seeks govt report on health, road crisis in Odisha's Gudari

Patro claimed that unlike other blocks with national or state highway connectivity, Gudari lacked even a two-lane road, hampering trade, education and access to emergency services

Express News Service
Updated on: 22 Oct 2026, 8:45 am

CUTTACK: The National Human Rights Commission (NHRC) has directed the Rayagada district administration and the state Health department to submit an action taken report (ATR) within four weeks over alleged denial of basic healthcare facilities and inadequate road connectivity in Gudari notified area council (NAC) region.

In a communication dated October 19, the Commission asked the Rayagada district magistrate and collector and the principal secretary of the Health and Family Welfare department to submit the report. The communication from assistant registrar (law) Atul Kumar came basing on the complaint filed by Jeypore-based human rights activist and advocate Anup Kumar Patro.

Patro had urged the Commission to obtain a comprehensive report on road connectivity and healthcare staffing, order an inquiry into non-functional student hostels and specialist vacancies, and direct the chief secretary to initiate remedial measures for Gudari NAC and block.

The complainant alleged systemic administrative negligence and a lack of essential infrastructure in Gudari, which has had NAC status for 54 years but continues to suffer from poor connectivity, inadequate medical services and limited development facilities. Patro claimed that unlike other blocks with national or state highway connectivity, Gudari lacked even a two-lane road, hampering trade, education and access to emergency services.

He urged the authorities to sanction a proposed state highway connecting Gudari with Bissamcuttack and Kotgarh to end the area’s geographical isolation. The complainant also alleged that the local community health centre (CHC) had effectively become a “mere referral centre” because of a shortage of specialist doctors and other staff. Even patients requiring treatment for minor ailments, including malaria, were allegedly referred to Gunupur or Berhampur, exposing them to risks during transit.

The activist alleged that a lack of economic opportunities and basic amenities had prompted migration. “Geographical isolation has also left residents inadequately represented in regional planning and deprived them of attention from public representatives,” Patro claimed.

Source: https://newsonair.gov.in/hi/barkha-tamrakar-deputy-secretary-in-the-ministry-of-external-affairs-said-india-works-on-the-basis-of-non-discrimination-and-transparency-in-cases-of-enforced-disappearance/

विदेश मंत्रालय में उप सचिव बरखा ताम्रकार ने कहा – भारत जबरन गुमशुदगी के मामलों में बिना भेदभाव और पारदर्शिता के आधार पर काम करता है
News On AIR | अक्टूबर 21, 2026 11:01 पूर्वाह्न

विदेश मंत्रालय में उप सचिव बरखा ताम्रकार ने कहा है कि भारत में जबरन गुमशुदगी के मामलों में अनुच्छेद 21, बंदी प्रत्यक्षीकरण, राष्ट्रीय और राज्य मानवाधिकार आयोगों, स्वतंत्र मीडिया तथा नागरिक समाज, सुरक्षा, पारदर्शिता और शिकायतों के निवारण के अवसर प्रदान करते हैं।

संयुक्त राष्ट्र महासभा की तीसरी समिति में जबरन गुमशुदगी पर कार्य समूह के एजेंडे पर भारत का वक्तव्य देते सुश्री ताम्रकार ने संवाद, सहयोग, बिना भेदभाव और पारदर्शिता के आधार पर काम करने का आह्वान किया।

उन्होंने कहा कि भारत ने जबरन गुमशुदगी से संबंधित अंतरराष्ट्रीय संधि पर हस्ताक्षर किए हैं और कानून लागू करने वाली एजेंसियां कानून के दायरे में रहकर काम करने के लिए बाध्य हैं।

सुश्री ताम्रकार ने इस बात पर जोर दिया कि जबरन गुमशुदगी मानवाधिकारों का गंभीर उल्लंघन है। उन्होंने ऐसी घटनाओं की रोकथाम, जवाबदेही सुनिश्चित करने और नागरिक समाज की सुरक्षा का आह्वान किया।

Source: https://newsonair.gov.in/hi/india-said-human-rights-should-not-be-used-to-exert-political-pressure-or-target-selected-countries/

भारत ने कहा-मानवाधिकारों का इस्तेमाल राजनीतिक दबाव बनाने या चुनिंदा देशों को निशाना बनाने के लिए नहीं किया जाना चाहिए
News On AIR | अक्टूबर 21, 2026 11:40 पूर्वाह्न

भारत ने अपुष्ट आरोपों के आधार पर चुनिंदा देशों को निशाना बनाने के लिए मानवाधिकारों के राजनीतिक इस्तेमाल का विरोध किया है। संयुक्त राष्ट्र महासभा की तीसरी समिति में भारत की प्रतिनिधि बरखा ताम्रकार ने कहा कि मानवाधिकारों का इस्तेमाल राजनीतिक दबाव बनाने या चुनिंदा देशों को निशाना बनाने के लिए नहीं किया जाना चाहिए।

सुश्री ताम्रकार ने कहा कि भारत स्थापित माध्यमों से विशिष्ट और उचित दस्तावेजों पर आधारित मामलों में स्पष्टीकरण देने के लिए तैयार है। उन्होंने अंतरराष्ट्रीय मानवाधिकार तंत्रों के साथ संवाद, परामर्श, सहयोग, निष्पक्षता और पारदर्शिता के आधार पर सम्पर्क का आह्वान किया। उन्होंने प्रतिनिधिमंडलों से रिपोर्टों का सही संदर्भ में उल्लेख करने और मानवीय उद्देश्यों से भेजे गए संदेशों को अंतिम निर्णय न मानने का भी आग्रह किया।

भारत में उपलब्ध सुरक्षा उपायों का उल्लेख करते हुए उन्होंने कहा कि संविधान का अनुच्छेद 21 जीवन और व्यक्तिगत स्वतंत्रता के अधिकार की गारंटी देता है। स्वतंत्र न्यायपालिका बंदी प्रत्यक्षीकरण सहित विभिन्न रिट जारी कर सकती है। उन्होंने कहा कि राष्ट्रीय और राज्य मानवाधिकार आयोग, सूचना का अधिकार अधिनियम, स्वतंत्र मीडिया और नागरिक समाज पारदर्शिता, जवाबदेही तथा शिकायतों के निवारण के लिए सुरक्षा उपाय उपलब्ध कराते हैं।

Source: https://hindi.news18.com/news/nation/india-took-strong-stand-at-un-human-rights-political-pressure-on-students-protests-calls-it-intolerable-ws-l-10925105.html

छात्र प्रदर्शनों की हिमायत ले रहा था UN, भारत ने सुनाई खरी-खरी, राजनीतिक निशानेबाजी पर दिया ऐसा जवाब, बोलती कर दी बंद
Written by: प्रिया गौतम Agency: News18Hindi
Last Updated:October 21, 2026, 12:14 IST

संयुक्त राष्ट्र में भारत ने कहा है कि मानवाधिकारों के नाम पर राजनीतिक दबाव और चुनिंदा निशानेबाजी बर्दाश्त नहीं की जाएगी. भारत ने अपने लोकतांत्रिक मूल्यों और संस्थाओं को मजबूत बताया है. छात्र आंदोलनों को लेकर जताई गई चिंताओं का बेहतरीन जवाब दिया है.

भारत में पिछले कुछ दिनों में हुए छात्र प्रदर्शनों को लेकर संयुक्त राष्ट्र में गहमागहमी देखने को मिली। जब यूएन के विशेषज्ञों ने छात्र आंदोलनों पर हिमायत लेनी शुरू की और पुलिस कार्रवाई, हिरासत और कथित दुर्व्यवहार की खबरों पर चिंता जताई तो भारत ने इसका करारा जवाब दिया। भारत ने यूएन को मानवाधिकार के नाम पर किसी खास एजेंडे को आगे बढ़ाने और राजनीतिक निशानेबाजी न करने की सलाह दी।

बता दें कि भारत ने संयुक्त राष्ट्र महासभा की तीसरी समिति में मानवाधिकारों के मुद्दे पर अपना पक्ष मजबूती से रखा है। विदेश मंत्रालय की उप सचिव बरखा ताम्रकार ने कहा कि भारत एक जीवंत लोकतंत्र है, जहां कानून का राज है। संविधान का अनुच्छेद 21 हर व्यक्ति को जीवन और व्यक्तिगत स्वतंत्रता का अधिकार देता है। उन्होंने कहा कि भारत में स्वतंत्र न्यायपालिका, राष्ट्रीय और राज्य मानवाधिकार आयोग, RTI कानून, स्वतंत्र मीडिया और सिविल सोसाइटी जैसे संस्थान लोगों के अधिकारों की रक्षा करते हैं।

भारत का यह बयान ऐसे समय आया है, जब संयुक्त राष्ट्र के मानवाधिकार विशेषज्ञों ने भारत में छात्र प्रदर्शनों के दौरान पुलिस कार्रवाई, हिरासत और कथित दुर्व्यवहार की खबरों पर चिंता जताई है। विशेषज्ञों ने इन घटनाओं की स्वतंत्र जांच और जवाबदेही तय करने की मांग की है। भारत ने यह भी स्पष्ट किया कि मानवाधिकारों का इस्तेमाल किसी देश पर राजनीतिक दबाव बनाने या चुनिंदा तरीके से उसे निशाना बनाने के लिए नहीं होना चाहिए। भारत ने जोर देकर कहा कि रिपोर्टों में दी गई जानकारी को सही संदर्भ में पेश किया जाना चाहिए और अपुष्ट आरोपों या अधूरे आंकड़ों के आधार पर देश की छवि खराब करने की कोशिश नहीं होनी चाहिए।

भारत ने जोर देकर कहा कि रिपोर्टों में दी गई जानकारी को सही संदर्भ में पेश किया जाना चाहिए और अपुष्ट आरोपों या अधूरे आंकड़ों के आधार पर देश की छवि खराब करने की कोशिश नहीं होनी चाहिए.

Source: https://www.bhopalsamachar.com/2026/10/14-month-old-innocent-child-dies-mangal-nursing.html

Home mp-state-news ग्वालियर के मंगल नर्सिंग होम में 14 महीने के मासूम बच्चे की मौत, जांच के आदेश

ग्वालियर के मंगल नर्सिंग होम में 14 महीने के मासूम बच्चे की मौत, जांच के आदेश
Updesh Awasthee
10/21/2026 10:34:00 PM

नई दिल्ली | 21 अक्टूबर 2026: मध्य प्रदेश के ग्वालियर स्थित मंगल नर्सिंग होम में 14 माह के बच्चे पार्थ (शिवा) के इलाज के दौरान हुई कथित गंभीर चिकित्सीय लापरवाही और प्लेटलेट्स में अनियमितताओं के कारण मौत का मामला सामने आया है। राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) ने इस मामले में संज्ञान लेते हुए राष्ट्रीय चिकित्सा आयोग (NMC) को पत्र जारी कर निष्पक्ष जांच और कड़ी कार्रवाई करने के निर्देश दिए हैं।

पुराने प्लेटलेट्स चढ़ाने और लापरवाही के गंभीर आरोप

राजस्थान के धौलपुर के रहने वाले शिकायतकर्ता हिंमांशु त्यागी (मूल निवासी मुरैना) के अनुसार, उनके 14 माह के बेटे पार्थ को इलाज के लिए ग्वालियर के मंगल नर्सिंग होम (डॉ. दीपक अग्रवाल) में भर्ती कराया गया था। आरोप है कि अस्पताल प्रबंधन ने 27 सितंबर का बचा हुआ लगभग 72 घंटे पुराना एफेरेसिस (प्लेटलेट) 30 सितंबर को बच्चे को जबरन चढ़ा दिया। शिकायतकर्ता ने साक्ष्य के रूप में दावा किया है कि अस्पताल की आधिकारिक डिस्चार्ज समरी में भी लिखित रूप से स्वीकार किया गया है "so 2nd parts of apheresis was given"। प्लेटलेट्स चढ़ाने के तुरंत बाद बच्चे को गंभीर रिएक्शन हुआ, उसका पेट फूल गया और वह सेप्टिक शॉक की चपेट में आ गया।

बिना लाइफ सपोर्ट देर रात रेफर करने का आरोप

परिजन का आरोप है कि स्थिति बिगड़ने पर अस्पताल प्रबंधन ने रात करीब 2:00 बजे बिना किसी लाइफ सपोर्ट के बच्चे को जबरन रेफर कर दिया। इसके बाद मासूम को पार्क अस्पताल (गुरुग्राम, हरियाणा) ले जाया गया, जहाँ उसकी मृत्यु हो गई। पार्क अस्पताल की डेथ समरी में भी सेप्टिक शॉक की पुष्टि हुई है।

NCPCR की राष्ट्रीय चिकित्सा आयोग को सख्त हिदायत

पीड़ित पिता द्वारा 13 अक्टूबर 2026 को दर्ज कराई गई शिकायत (ईबीएन शिकायत आईडी: 105427) पर कार्रवाई करते हुए NCPCR की रजिस्ट्रार डॉ. सुधा चौधरी ने 19 अक्टूबर 2026 को राष्ट्रीय चिकित्सा आयोग (NMC), नई दिल्ली को पत्र (फाइल संख्या: BR-105427/2026-27/COMP/HEALTH/EBN) भेजा है। पत्र में NCPCR ने मांग की है कि: मामले की अपने स्तर पर तथा संबंधित राज्य चिकित्सा परिषदों एवं सक्षम प्राधिकारियों के माध्यम से निष्पक्ष जांच कराई जाए। की गई कार्रवाई के संबंध में शिकायतकर्ता को सीधे अवगत कराया जाए और आयोग को भी रिपोर्ट सौंपी जाए।

CCTV फुटेज और मेडिकल रिकॉर्ड ज़ब्त करने की मांग

इस मामले की शिकायत प्रधानमंत्री कार्यालय (PMO CPGRAMS), NCPCR और राष्ट्रीय मानवाधिकार आयोग (NHRC) में भी दर्ज कराई जा चुकी है। पीड़ित परिवार ने ग्वालियर के कलेक्टर, पुलिस अधीक्षक (SP) और मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी (CMHO) को पत्र भेजकर मंगल नर्सिंग होम के सीसीटीवी (CCTV) फुटेज तथा मेडिकल रिकॉर्ड्स को तत्काल ज़ब्त करने की मांग की है ताकि साक्ष्यों के साथ छेड़छाड़ न की जा सके।

Dainik Bhaskar, Online News, 22/10/2026

Source: https://www.bhaskar.com/local/punjab/sangrur/news/sangrur-mother-seeks-justice-amit-shah-suicide-son-visit-photo-139445307.html

Hindi NewsLocalPunjabSangrurSangrur Mother Seeks Justice From Amit Shah Over Son Suicide Case
भास्कर एक्सक्लूसिव

पंजाब– वह महिला, जो अमित शाह को देख रोने लगी:बेटे ने सुसाइड किया, जबरन अंतिम संस्कार, अस्थियां घर में रखीं; गृहमंत्री बोले- भोग में आऊंगा
लुधियाना1 घंटे पहले
लेखक: विवेक शर्मा

अमित शाह के बातचीत के दौरान सुखपाल कौर हाथ में 'जस्टिस फॉर सनमदीप' का पोस्टर पकड़े लगातार रोती रही। देश के गृह मंत्री अमित शाह मंगलवार (20 अक्टूबर) को संगरूर में सुसाइड करने वाले गुलजार सिंह के घर पहुंचे तो एक महिला उन्हें देखकर रोने लगी। उसके हाथ में एक युवक की फोटो थी। वह ज्यादा कुछ नहीं कह सकी, बस रोए ही जा रही थी। वह इतनी दुखी थी कि उसके साथ क्या हुआ, यह भी ठीक से शाह को नहीं बता पा रही थी। उसने इतना ही कहा कि मुझे इंसाफ दिला दीजिए। दैनिक भास्कर ने महिला के बारे में पड़ताल की तो पता चला कि वह संगरूर की रहने वाली लखविंदर कौर (45) हैं। उनके बेटे ने सुसाइड कर लिया था, लेकिन मां ने न अस्थियां प्रवाहित कीं और न ही आत्मिक शांति के लिए भोग डाला। अमित शाह जब गुलजार सिंह के घर तूर बंजारा पहुंचे तो लखविंदर कौर को झुककर प्रणाम किया।

लखविंदर कौर के बेटे के साथ क्या हुआ, शाह ने उनसे क्या कहा, पढ़ें पूरी रिपोर्ट...

बेटे का गांव के सरपंच से विवाद, केस दर्ज हुआ: लखविंदर कौर संगरूर जिले के सुनाम विधानसभा क्षेत्र के गांव कनोई की रहने वाली हैं। उनके 23 साल के बेटे सनमदीप सिंह अैर परिवार का गांव के सरपंच दीप सिंह उर्फ बावा के साथ वर्ष 2019 से विवाद चल रहा था। परिवार के मुताबिक, उस समय सनमदीप की शिकायत पर सरपंच के खिलाफ मारपीट और घर में घुसने से संबंधित मामला दर्ज हुआ था।

पुलिस ने उन पर भी FIR कर दी: सनमदीप की मां लखविंदर कौर का आरोप था कि इसके बाद उनके परिवार के खिलाफ भी कानूनी कार्रवाई हुई। गांव के एक अन्य व्यक्ति की शिकायत पर सनमदीप और उसके परिवार के सदस्यों के खिलाफ मारपीट और घर में घुसने के आरोप में केस दर्ज किया गया था। परिवार का कहना है कि इस कानूनी रंजिश के कारण दोनों पक्षों के बीच तनाव बना हुआ था।

सनमदीप पर केस वापस लेने का दबाव बनाया: लखविंदर कौर आरोप है कि इसके बाद कुछ महीनों से पुराने केस को वापस लेने के लिए सनमदीप पर दबाव बनाया जा रहा था। परिजनों ने सरपंच दीप सिंह उर्फ बावा, उसके भाई गुरिंदर सिंह उर्फ गोगा, पूर्व पंच हरबंस सिंह और उसकी पत्नी परमजीत कौर पर धमकाने और परेशान करने के आरोप लगाए।

पुलिस को शिकायत दी लेकिन कार्रवाई नहीं हुई: मां व परिवार के दूसरे लोगों ने दावा किया कि मई 2026 में उन्होंने थाना सदर संगरूर में शिकायत देकर धमकाने और सनमदीप का मोबाइल फोन छीनने की बात कही थी। परिजनों का आरोप है कि उनकी शिकायत पर उचित कार्रवाई नहीं हुई और इसके बजाय उनके परिवार के खिलाफ केस दर्ज कर दिया गया।

सनमदीप को कुचलने की कोशिश, काम भी नहीं दिया: परिवार ने जातिसूचक गालियां देने और लंबे समय से प्रताड़ित करने के आरोप भी लगाए। उनका यह भी दावा था कि सनमदीप को पहले ट्रैक्टर और अन्य वाहनों से कुचलने की कोशिश की गई थी। परिवार के मुताबिक, गांव में सीवरेज लाइन बिछाने के दौरान उनके चार घर छोड़ दिए गए और सनमदीप को मनरेगा के तहत काम भी नहीं दिया गया।

जहरीला पदार्थ निगला, अगले दिन मौत: परिवार के आरोप के मुताबिक, पुराने विवाद और कथित धमकियों से परेशान होकर सनमदीप ने 25 सितंबर 2026 को जहरीला पदार्थ निगल लिया। उसे संगरूर सिविल अस्पताल ले जाया गया, जहां से बेहतर इलाज के लिए रेफर किया गया। 26 सितंबर को इलाज के दौरान उसकी मौत हो गई। मौत के बाद परिजनों ने सरपंच और उसके तीन साथियों के खिलाफ आत्महत्या के लिए उकसाने का केस दर्ज करने की मांग की। उनका आरोप था कि सनमदीप की शिकायतों पर पहले कार्रवाई की गई होती, तो शायद यह स्थिति नहीं बनती। लखविंदर के घर में पति और माता-पिता के अलावा एक बेटा और है।

FIR न होने पर परिजन धरने पर बैठे: सनमदीप की मौत के बाद परिजन संगरूर सिविल अस्पताल की मॉर्च्युरी के बाहर धरने पर बैठ गए। उन्होंने मांग की कि आरोपियों को गिरफ्तार किया जाए और केस में SC/ST एक्ट की धाराएं जोड़ी जाएं। परिवार ने कहा कि मांगें पूरी होने तक वे पोस्टमार्टम और अंतिम संस्कार नहीं होने देंगे।

पुलिस ने FIR की, परिवार SC/ST एक्ट पर अड़ा रहा: 28 सितंबर को पुलिस ने सनमदीप के पिता की शिकायत पर सरपंच दीप सिंह उर्फ बावा, उसके भाई गुरिंदर सिंह उर्फ गोगा, पूर्व पंच हरबंस सिंह और उसकी पत्नी परमजीत कौर के खिलाफ केस दर्ज किया। इसमें भारतीय न्याय संहिता (BNS) की धारा 108 और धारा 3(5) लगाई गईं। धारा 108 आत्महत्या के लिए उकसाने और धारा 3(5) साझी मंशा के तहत किए काम से संबंधित है। परिवार SC/ST एक्ट की धाराएं जोड़ने की मांग पर अड़ा रहा। पुलिस ने कहा था कि इस एक्ट के तहत धाराएं जोड़ने के लिए पर्याप्त सबूत सामने नहीं रखे गए हैं।

पुलिस ने अंतिम संस्कार कराया: केस दर्ज होने के बावजूद परिवार आरोपियों की गिरफ्तारी और SC/ST एक्ट के तहत कार्रवाई की मांग करता रहा। सनमदीप का शव करीब पांच दिन तक मॉर्च्युरी में रखा रहा। 1 अक्टूबर को पुलिस और प्रशासन ने मॉर्च्युरी के बाहर धरना दे रहे परिजनों को हटाया। इसके बाद तीन डॉक्टरों के बोर्ड ने पोस्टमार्टम किया और उभवाल रोड स्थित श्मशानघाट में अंतिम संस्कार करा दिया गया।

परिवार ने कहा- चेहरा तक नहीं देखने दिया: परिवार ने आरोप लगाया कि पुलिस ने उनके निकट संबंधियों की गैरमौजूदगी में अंतिम संस्कार कराया और उन्हें बेटे का अंतिम बार चेहरा देखने तक का मौका नहीं मिला। परिजनों के मुताबिक, उस समय परिवार के सदस्य पुलिस हिरासत में थे।

पुलिस ने कहा- शव खराब हो रहा था: जबरन संस्कार को लेकर तत्कालीन DSP दलवीर सिंह ने कहा था कि शव तेजी से खराब हो रहा था। सीनियर मेडिकल अफसर ने बिना देरी किए अंतिम संस्कार कराने की सलाह दी थी। पुलिस के अनुसार, परिवार को पोस्टमार्टम और अंतिम संस्कार के लिए मनाने की कोशिश की गई थी, लेकिन वे आरोपियों की गिरफ्तारी की मांग पर अड़े रहे। अंतिम संस्कार के बाद श्मशानघाट में पुलिस तैनात रही और परिवार को अस्थियां एकत्र करने में भी परेशानी हुई।

अंतिम संस्कार के दौरान तनाव हुआ: अंतिम संस्कार के दौरान पुलिस और प्रदर्शनकारियों के बीच तनाव हुआ। कांग्रेस नेता राजिंदर दीपा और तीन अन्य लोगों को धरने के दौरान हुए विवाद से जुड़े अलग मामले में गिरफ्तार किया गया। उन पर सरकारी काम में बाधा डालने और अधिकारियों के साथ झड़प जैसे आरोप लगाए गए। मृतक परिवार के आठ सदस्यों समेत कुल 12 लोगों को भी हिरासत में लिया गया था।

राष्ट्रीय मानवाधिकार आयोग ने लिया था संज्ञान: 7 अक्टूबर को राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने गांव कनोई पहुंचकर सनमदीप के माता-पिता और दादा-दादी से मुलाकात की। उन्होंने परिवार की शिकायतें सुनीं और घटना से जुड़े तथ्यों की जानकारी ली। आयोग ने पंजाब के पुलिस महानिदेशक (DGP) और मुख्य सचिव को नोटिस जारी किया। परिवार ने सवाल उठाया कि जब उसके सदस्य पुलिस हिरासत में थे, तब सनमदीप का अंतिम संस्कार उनकी गैरमौजूदगी में क्यों कराया गया। परिवार का कहना था कि उन्हें अपने बेटे और पोते के अंतिम संस्कार में शामिल होने का अवसर नहीं मिला।

सरपंच ने आरोपों को खारिज किया: इस मामले में सरपंच दीप सिंह उर्फ बावा ने सनमदीप को धमकाने और आत्महत्या के लिए मजबूर करने के आरोपों से इनकार किया था। सरपंच का दावा था कि सनमदीप की मौत के पीछे उसके माता-पिता के साथ शादी को लेकर चल रहा पारिवारिक विवाद था। उसके मुताबिक, सनमदीप अपनी पसंद से शादी करना चाहता था, लेकिन उसके माता-पिता इसके पक्ष में नहीं थे।

अमित शाह से मुलाकात में क्या हुआ

शाह के सामने आपबीती सुनाई: संगरूर की महिला भाजपा नेता दमन बाजवा के जरिए सनमदीप के परिवार ने केंद्रीय गृह मंत्री अमित शाह के सामने अपनी बात रखी। दमन बाजवा के मुताबिक, अमित शाह ने सनमदीप के परिवार से मुलाकात की और उनकी पूरी बात सुनी। उन्होंने परिवारों को भरोसा दिलाया कि मामले की जड़ तक जाकर न्याय दिलाने का प्रयास किया जाएगा। इसके लिए उन्होंने 2 से 3 महीने का समय मांगा है।

सीबीआई जांच की मांग की: दमन बाजवा ने बताया कि मुलाकात के दौरान परिवार ने पंजाब सरकार से न्याय मिलने पर अविश्वास जताया। परिजनों ने मांग की कि मामले की उच्चस्तरीय सीबीआई जांच करवाई जाए, ताकि उन्हें न्याय मिल सके। उनके मुताबिक, अमित शाह ने परिवारों को आश्वासन दिया कि मामले में न्याय दिलाया जाएगा और उन्हें चिंता करने की जरूरत नहीं है।

इंसाफ मिलने के बाद ही करेंगे अस्थियों का विसर्जन: दमन बाजवा के अनुसार, सनमदीप की अस्थियां फिलहाल परिवार के पास हैं। परिवार ने न्याय मिलने तक भोग की रस्म भी नहीं रखी है। अमित शाह ने परिजनों से कहा कि वे मामले के परिणाम से संतुष्ट होने के बाद ही अस्थियों का विसर्जन करें और भोग की रस्म करें। गृह मंत्री ने भोग में खुद शामिल होने का भी आश्वासन दिया है। उन्होंने कहा कि अमित शाह ने स्पष्ट किया कि इंसाफ दिलाने के बाद ही वे भोग में शामिल होंगे।

Dainik Bhaskar, Online News, 22/10/2026

Source: https://www.bhaskar.com/amp/local/bihar/nalanda/bihar-sharif/news/the-case-of-patient39s-death-in-the-clinic-reached-the-national-human-rights-commission-dbp-139448081.html

क्लिनिक में मरीज की मौत का मामला पहुंचा राष्ट्रीय मानवाधिकार आयोग
बिहारशरीफ3 घंटे पहले

बिहारशरीफ: नगर थाना क्षेत्र के एक निजी क्लिनिक में इलाज के दौरान मरीज की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में शिकायत दर्ज कराई गई है। सारे थाना क्षेत्र के बहादी बिगहा गांव निवासी सुप्रीम कोर्ट के अधिवक्ता ब्रजेश सिंह ने यह शिकायत दर्ज कराते हुए मामले की निष्पक्ष जांच और दोषियों पर कार्रवाई की मांग की है। मामला सोहसराय के सलेमपुर निवासी संतोष प्रसाद सिंह की मौत से जुड़ा है।

शिकायत में मृतक के परिजनों के हवाले से इलाज में गंभीर लापरवाही का आरोप लगाया गया है। इसमें कहा गया है कि चिकित्सक ने क्रॉस-मैचिंग समेत आवश्यक चिकित्सीय प्रोटोकॉल का पालन नहीं किया। मरीज को गलत इंजेक्शन दे दिया गया। इसके बाद मरीज की हालत तेजी से बिगड़ने लगी। एनाफिलेक्सिस यानी गंभीर एलर्जिक रिएक्शन के संकेत के बावजूद समय रहते आपातकालीन उपचार नहीं किया गया। मरीज अत्यधिक तकलीफ में था। इसी कारण उसकी मौत हो गई। अधिवक्ता ने इसे कथित चिकित्सीय लापरवाही बताया है। उन्होंने इसे संविधान के अनुच्छेद 21 के तहत जीवन के अधिकार का गंभीर उल्लंघन भी बताया है।

शिकायत में यह भी आरोप लगाया गया है कि घटना के बाद स्थानीय पुलिस के पास आपराधिक शिकायत दर्ज कराई गई थी। अधिवक्ता ने आशंका जताई है कि क्लिनिक प्रबंधन और संबंधित चिकित्सक प्रभावशाली हैं। इस कारण जांच से जुड़े साक्ष्यों को सुरक्षित रखने में बाधा आ सकती है। फॉरेंसिक जांच में भी बाधा आ सकती है। स्वतंत्र मेडिकल बोर्ड से समीक्षा कराने में भी बाधा आ सकती है। क्लिनिक संचालक की ओर से कानूनी प्रतिनिधियों के माध्यम से पीड़ित परिवार को आक्रामक और धमकी भरे कानूनी नोटिस और संदेश भेजे जा रहे हैं।

डीएम-एसपी से जांच और मेडिकल बोर्ड की मांग

अधिवक्ता ब्रजेश सिंह ने डीएम और एसपी से मामले में हस्तक्षेप करने की अपील की है। उन्होंने बिहार मेडिकल सर्विस इंस्टीट्यूशंस एंड पर्सन्स प्रोटेक्शन एक्ट, 2011 की धारा 6 का हवाला देते हुए मांग की है कि मामले की जांच डीएसपी रैंक के अधिकारी को सौंपी जाए। साथ ही, डीएम से स्वतंत्र मेडिकल बोर्ड गठित करने की मांग की है। इससे इलाज के दौरान अपनाई गई प्रक्रिया और मौत के कारणों की चिकित्सीय समीक्षा हो सकेगी। उन्होंने मेडिकल बोर्ड की रिपोर्ट के आधार पर संबंधित क्लिनिक और चिकित्सक के खिलाफ नियमानुसार कार्रवाई करने की मांग की है।

Tribune, Chandigarh, 22/10/2026
Page No: 3, Size: 9.08cm × 13.39cm

Rights panel seeks report on NIT suicides

TRIBUNE NEWS SERVICE

KURUKSHETRA, OCTOBER 21

The National Human Rights Commission (NHRC) has sought an action-taken report regarding the suicides and attempt to suicide cases at the National Institute of Technology (NIT), Kurukshetra.

As per the information, the All India Students Union had approached the commission after four suicides were reported at the National Institute of Technology in Kurukshetra earlier this year. Following the complaint, the NHRC has sought an action-taken report from the NIT director and the SP, Kurukshetra, within two weeks.

AISU legal cell national general secretary Manish Kumar Nathauri said the union had approached the NHRC in April this year over concerns about the prevailing environment within educational institutions, including issues related to mental health support.

"The union had requested the NHRC for an independent and transparent inquiry into the matter to ensure that justice is delivered without bias or delay. We had also requested the NHRC to examine all possible factors contributing to the incidents. Following our request, the NHRC on Wednesday has issued directions to the director of NIT Kurukshetra and SP Kurukshetra to submit an Action Taken Report within two weeks", he said.

New Indian Express, Bhubaneshwar, 22/10/2026
Page No: 4, Size: 14.31cm × 13.47cm

NHRC seeks govt report on health, road crisis in Gudari

EXPRESS NEWS SERVICE @ Cuttack

THE National Human Rights Commission (NHRC) has directed the Rayagada district administration and the state Health department to submit an action taken report (ATR) within four weeks over alleged denial of basic healthcare facilities and inadequate road connectivity in Gudari notified area council (NAC) region.

In a communication dated October 19, the Commission asked the Rayagada district magistrate and collector and the principal secretary of the Health and Family Welfare department to submit the report.

The communication from assistant registrar (law) Atul Kumar came basing on the complaint filed by Jeypore-based human rights activist and advocate Anup Kumar Patro.

Patro had urged the Commission to obtain a comprehensive report on road connectivity and healthcare staffing, order an inquiry into non-functional student hostels and specialist vacancies, and direct the chief secretary to initiate remedial measures for Gudari NAC and block.

> **Unlike other blocks with national or state highway connectivity, Gudari lacks even a two-lane road, hampering trade, education and access to emergency services**
>
> Anup Kumar Patro, complainant

The complainant alleged systemic administrative negligence and a lack of essential infrastructure in Gudari, which has had NAC status for 54 years but continues to suffer from poor connectivity, inadequate medical services and limited development facilities.

Patro claimed that unlike other blocks with national or state highway connectivity, Gudari lacked even a two-lane road, hampering trade, education and access to emergency services. He urged the authorities to sanction a proposed state highway connecting Gudari with Bissamcuttack and Kotgarh to end the area's geographical isolation.

The complainant also alleged that the local community health centre (CHC) had effectively become a "mere referral centre" because of a shortage of specialist doctors and other staff. Even patients requiring treatment for minor ailments, including malaria, were allegedly referred to Gunupur or Berhampur, exposing them to risks during transit.

The activist alleged that a lack of economic opportunities and basic amenities had prompted migration. "Geographical isolation has also left residents inadequately represented in regional planning and deprived them of attention from public representatives," Patro claimed.

Times of India, Bhubaneshwar, 22/10/2026
Page No: 3, Size: 14.02cm × 12.38cm

NHRC seeks report on neglect of Gudari NAC, demands action

Lalmohan Patnaik | TNN

Cuttack: National Human Rights Commission (NHRC) has sought an action taken report from the Rayagada collector and health department over alleged prolonged neglect of Gudari Notified Area Council (NAC) region where poor road connectivity and inadequate medical facilities are said to be affecting residents' fundamental rights.

According to an Oct 19 communication issued by NHRC assistant registrar (law) Atul Kumar, the commission has asked the district magistrate and collector, Rayagada, and the principal health and family secretary to submit their reports within four weeks of receiving the letter.

The commission took up a complaint on Oct 19 filed by Jeypore-based human rights activist and advocate Anup Kumar Patro, who alleged that Gudari continues to lack basic infrastructure despite having enjoyed notified area council status for 54 years.

File photo



Orissa high court

The complaint highlighted the absence of a two-lane road connecting Gudari, claiming that inadequate connectivity has crippled trade, education and emergency services. Patro sought state govt approval for a proposed highway linking Gudari with Bissamcuttack and Kotgarh to end the area's geographical isolation.

Healthcare deficiencies were another major concern. The complainant alleged that the local community health centre has been reduced to a 'mere referral centre' because of a shortage of specialist doctors and other staff. Even patients suffering from minor ailments, including malaria, are reportedly referred to Gunupur or Berhampur for treatment, risking their lives during transit.

The complaint also attributed migration and a declining urban population to a lack of employment opportunities and basic amenities. It alleged that Gudari's isolation has left residents neglected in regional planning, with public representatives seldom visiting the area.

Amar Ujala, Faridabad, 22/10/2026
Page No: 6, Size: 11.83cm × 8.68cm

डायलिसिस करा रही बुजुर्ग महिला के घर की पानी सप्लाई बंद करने का आरोप

मानवाधिकार आयोग से लगाई गुहार, सेक्टर-37 स्थित अशोका एन्क्लेव-2 का मामला

फरीदाबाद। अशोका एन्क्लेव-दो में एक बुजुर्ग महिला और तीन साल के बच्चे को पानी की किल्लत का सामना करना पड़ रहा है। डायलिसिस करा रही 60 वर्षीय बुजुर्ग महिला के बेटे ने पड़ोसी पर उनके घर की पानी की सप्लाई बंद करने और पानी की टंकी का ढक्कन हटाने का आरोप लगाया है।

मामले में तत्काल राहत की मांग करते हुए राष्ट्रीय मानवाधिकार आयोग से हस्तक्षेप की गुहार लगाई गई है। शिकायतकर्ता का कहना है कि पानी की आपूर्ति बाधित होने से उनकी बीमार मां की सेहत को गंभीर खतरा पैदा हो गया है।

शिकायत के अनुसार, केके अहीर फरीदाबाद के सेक्टर-37 इलाके में अशोका एन्क्लेव-2 में परिवार के साथ रहते हैं। उन्होंने दूसरी मंजिल पर रहने वाले परिवार पर पानी की आपूर्ति से जुड़े वाल्व बंद करने और पानी की टंकी का सुरक्षा ढक्कन हटाने का आरोप लगाया है। शिकायतकर्ता का दावा है कि इससे परिवार को स्वच्छ पानी नहीं मिल पा रहा है।

शिकायतकर्ता ने मानवाधिकार आयोग को बताया कि उनकी मां की उम्र 60 वर्ष से अधिक है और उनका नियमित डायलिसिस उपचार चल रहा है। शिकायतकर्ता ने बताया कि पानी की आपूर्ति को लेकर विवाद का मामला फरीदाबाद की सिविल अदालत में विचाराधीन है। शिकायत में आरोप लगाया गया है कि 15 अक्तूबर को अदालत में प्रतिवादी ने पानी सहित अन्य जरूरी सुविधाओं में हस्तक्षेप नहीं करने का आश्वासन दिया था। हालांकि, शिकायतकर्ता का दावा है कि अदालत से बाहर आने के बाद ही दोबारा पानी की आपूर्ति बंद कर दी गई। शिकायतकर्ता ने बताया कि पड़ोसी ने उनका पानी रोक दिया है। पुलिस को इस मामले में दखल देना चाहिए। ब्यूरो

Dainik Bhaskar, Ujjain, 22/10/2026
Page No: 4, Size: 4.50cm × 5.93cm

पेट्रोल पंपों पर मुफ्त हवा नहीं मिलने की शिकायत की

उज्जैन | जिले के कई पेट्रोल पंपों पर वाहनों में मुफ्त हवा की सुविधा नहीं मिलने से उपभोक्ता परेशान हैं।

कई पंपों पर मशीन लगी होने के बावजूद कर्मचारियों द्वारा उसे खराब या सुविधा नहीं होने का कहकर हवा भरने से इनकार कर दिया जाता है। इस मुद्दे पर राष्ट्रीय मानव अधिकार एवं भ्रष्टाचार निवारण ह्यूमन फेडरेशन के जिलाध्यक्ष पवन उसारा ने प्रशासन और तेल कंपनियों से शिकायत की है।